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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 890/94.

Dt. of Decision : 13-10-95.

Shaik Pedda Hussan

.. Applicant.

Ve

1. The Sr. Superintendent of Post Office, Prakasam District, Ongole.
2. The Post Master General, A.P. Eastern Region, Vijayawada.

.. Respondents.

Counsel for the Applicant

: Mr. K. Venkateswara Rao

Counsel for the Respondents

: Mr. N.R. Devaraj, Sr. CGS.

CORAM :

The Hon'ble Shri R. Rengarajan, Member (Admn.)

To

1. The Sr. Superintendent of Post Office,
Prakasam District, Ongole.
2. The Postmaster General, A.F. Eastern Region,
vijayawada.
3. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
4. One copy to Mr. N. R. Devraj, Sr. O.G.S.C. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

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OA 890/94.

Date of order: 13.10.95

O R D E R

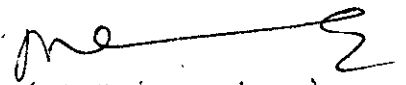
As per Hon'ble Sri R.Rangarajan, Member (Administrative)

This OA is filed for declaration that the applicant is entitled for protection of allowances drawn by him as EDMC on 31.10.1987 with all consequential benefits by holding that the action of the Respondents in rejecting his representation dt. 17.1.1994 vide letter No.A1/RC-ED/93-94 dt. 8.2.1994 issued by R-1 is untenable as the applicant was appointed as EDMC on regular basis on 30.8.1988.

At the time of admission an interim order was passed suspending the impugned order until further orders and also a direction that the amount already recovered as per impugned order need not be refunded pending disposal of this OA.

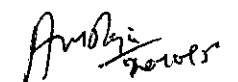
2. The learned Standing Counsel for the respondents Sri N.R.Devaraj, now submits that the order by which the allowances were withdrawn has been cancelled by the respondents and the allowances as applicable to the applicant have been restored. It is also stated that if any recoveries have already been made, the same will be refunded. The letter No.LC/VJ/34/94 dt. 15/16-11-1994 from Sri P.Veera Reddy, Assistant Director (S&V), addressed to Sri Parasuram, APMG (S&V), O/o CPMG, Hyderabad-1 was produced to support the above statement.

3. In view of the above submission of the learned Standing Counsel, this OA has become infructuous and hence dismissed subject to the condition that if any recovery has been effected already, the same shall be refunded back to the applicant. No order as to costs.


(R.Rangarajan)
Member (Admn.)

Dated 13th October, 1995.
Dictated in the open court.

avX/grh.


Deputy Registrar (S)C

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRIPAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN :M(A)

DATED: 13-10-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 890/94ⁱⁿ

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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